

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS
AND COLONISING

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office	102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website	The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located	The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services	The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year	As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen	As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest	6 th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants	13 th July, 2026
12.	Last date for submission of objections to provisional list	18 th July, 2026
13.	Date of issue of final list of prospective resolution applicants	21 st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24 th July, 2026
15.	Last date for submission of resolution plans	24 th August, 2026
16.	Process email id to submit Expression of Interest	ip.maninfraprojects@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	The Corporate Debtor is not a MSME.



Manoj Agarwal

Manoj Kumar Agarwal

Resolution Professional

Man Infraprojects Limited (Under CIRP)

Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222

AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027

Place: Mumbai

Date: 20.06.2026

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate [The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the status as MSME.]

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy

Date: June 20, 2026
Place: Bengaluru

Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/PA-002/IP-N01078/2020-2021/13427

Balmer Lawrie Investments Limited
(A Government of India Enterprise)

CIN: L65999WB2001GOI093759
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
Telephone No. - 033 2222 5227
Email - lahoti.a@balmerlawrie.com
Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842

b. Master Circular dated 06.02.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ("IEPFA"), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUFG Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mprms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
ACS 25141

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-7698828406,
Email ID: secretarial@gvpinfotech.com, Website: <https://gvpinfotech.com>

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed Thursday, 25th June, 2026 as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (out of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

NLC India Limited
(Government of India Enterprise)
Regd. Office: No. 135, EVR Palaru High Road, Kippak, Chennai-600 019
Corporate Office: Block-1, Neyveli - 607 801,
Cuddalore District, Tamil Nadu.
CIN: L28300TN1996G0003507, Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026
Place : Chennai
For NLC India Limited
Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
(CIN: L74899DL1981PLC012804)
Registered Office: 2nd Floor, Harbans Bhowan-II, Commercial Complex, Nangal Raya, New Delhi-110046
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana
Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com,
Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,
Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/Unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Nodal Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfin.tech.

For LUMAX INDUSTRIES LIMITED
Raajesh Kumar Gupta
Executive Director and Company Secretary
M No. ACS 8709

Place: Gurugram
Date: 19/06/2026

TATA
TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahal, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175323, Mobile: 8435633224) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package:
1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.
Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**).

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONY/SHOPS
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN, CIN, LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 29(2)(n) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list:
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	[Details of the corporate debtor's registration status as MSME.]

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBB/PA-001/IP-P00714/2017-2018/1122
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2026
Place: Mumbai
Date: 20/06/2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office: Vadadala, Phase - II, Savi, Vadodara, Gujarat, India - 391520
Email ID : cs@dicabs.com || Website : www.dicabs.com
Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to and in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. CO/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID
Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to inward.ris@kfin.tech. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No.: 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.seindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notices set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For, Diamond Power Infrastructure Limited
sd/-
Jayesh Patel
Company Secretary
ICSI Mem.No : A14898

Place: Ahmedabad
Date: 19-06-2026

DEE
pipng systems

DEE DEVELOPMENT ENGINEERS LIMITED
CIN: L74140HR1988PLC030225
Regd. Address: Unit 1, Pritihla - Tatarpur Road, Village Tatarpur, Dist. Palwal, Haryana - 121102, India
Phone No.: 01275 248 345, Website: www.deepiping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Registrar of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deepiping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUFG Intime India Private Limited ("RTA") at <https://in.mprms.mufg.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No. : F 8604

Date: June 18, 2026
Place: Palwal, Haryana

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

FINANCIAL EXPRESS
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INDIAN EXPRESS GROUP

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration or status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/PA-002/IP-N01078/2020-2021/13427

Date: June 20, 2026
Place: Bengaluru

Balmer Lawrie Investments Limited
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
 Telephone No. - 033 2222 5227
 Email - lahoti.a@balmerlawrie.com
 Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
 Sd/-
Abhishek Lahoti
 Company Secretary and Compliance Officer
ACS 25141

"IMPORTANT"
 Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

GVP INFOTECH LIMITED
 (CIN: L74110DL2011PLC221111)
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406
 Email ID: secretanal@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
 Sd/-
 Dhaval Jitendrakumar Mistry
 Director
 DIN: 03411290

Date: 19th June, 2026
 Place: Delhi

NLC India Limited
 (Navratna - Government of India Enterprise)
 Regd. Office: No.125, BSR, Banner Road, Mysak, Chennai 600 016
 Corporate Office: Block-1, Neyyal - 607 801, Cuddalore District, Tamil Nadu.
 CIN: L30260TN1956GO000307 Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited
 Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
 (CIN: L74899DL1981PLC012804)
 Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana
 Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com
 Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfin.tech.com.

For LUMAX INDUSTRIES LIMITED
 Rajeev Kumar Gupta
 Executive Director and Company Secretary
 M No. ACS 8709

Place: Gurugram
 Date : 19/06/2026

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
 (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man InfraProjects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-
 Manoj Kumar Agarwal
 Resolution Professional
Man InfraProjects Limited (Under CIRP)
 Regn. No. IBB/PA-001/IP-P00714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027
 Place: Mumbai
 Date: 19/06/2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
 Email ID : cs@dicabs.com | Website : www.dicabs.com
 Phone : 02667-251354 / 251516 | CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfin.tech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.seindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
 For, Diamond Power Infrastructure Limited
 Sd/-
Jayesh Patel
 Company Secretary
 ICSI Mem.No : A14898

Place : Ahmedabad
 Date : 19-06-2026

DEE
 piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
 CIN: L74140HR1988PLC030225
 Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India
 Phone No.: 01275 248 345, Website: www.deeping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mipms.mufg.com/>.

For DEE Development Engineers Limited
 Sd/-
 Ranjan Kumar Sarangi
 Company Secretary & Compliance Officer
 Membership No.: F 8604

Date: June 18, 2026
 Place: Palwal, Haryana

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INDIAN EXPRESS GROUP

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration or status as MSME. The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/I/PA-002/IP-NO1078/2020-2021/13427

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Office No. 719, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-7698828406
Email ID: secretarial@gvpinfotech.com, Website: <https://gvpinfotech.com>

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5,00/- each (of which Rs. 1,00/- will be adjusted towards face value and Rs. 4,00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2,00/- each with Rs. 1,00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175323; Mobile: 8435633224) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man Infracore Projects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hams, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of places where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfracore@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfracore@gmail.com
10.	Last date for receipt of expression of interest 06th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest: ip.maninfracore@gmail.com
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is not a MSME.

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infracore Projects Limited (Under CIRP)
Regn. No. IBB/I/PA-001/IP-007/14/2017-2018/11299
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027
Place: Mumbai
Date: 06/06/2026

Balmer Lawrie Investments Limited
[A Government of India Enterprise]

CIN: L65999WB2001GOI093759
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
Telephone No. - 033 2222 5227
Email - lahoti.a@balmerlawrie.com
Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842

b. Master Circular dated 06.02.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
ACS 25141

NLC India Limited
(Navratna - Government of India Enterprise)
Regd. Office: No.159, EVR Penger High Road, Kilgask, Chennai 600 010
Corporate Office: Block-1, Newell - 607 601, Cuddalore District, Tamil Nadu, India.
CIN: L39360TN1956G0003507. Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited
Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
CIN: L74899DL1981PLC012804
Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi - 110046
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana
Phone: 0124-4760000, Email: lumaxshare@lumaxindia.com
Website: www.lumaxworld.in

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)
TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/Unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (Including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Nodal Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfinotech.com.

For LUMAX INDUSTRIES LIMITED
Raajesh Kumar Gupta
Executive Director and Company Secretary
Place: Gurugram Date : 19/06/2026 MNo. ACS 8709

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED
Regd. Office : Vadadala, Phase - II, Savli, Vadodra, Gujarat, India - 391520
Email ID : cs@dicabs.com || Website : www.dicabs.com
Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to and in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of Issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfinotech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.nseindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032, Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For, Diamond Power Infrastructure Limited
Sd/-
Jayesh Patel
Company Secretary
Place: Ahmedabad Date : 19-06-2026 ICSI Mem.No. : A14898

DEE DEVELOPMENT ENGINEERS LIMITED
CIN: L74140HR1988PLC030225
Regd. Address: Unit 1, Prithila - Tatarpur Road, Village Tatarpur, Dist. Palwal, Haryana - 121102, India
Phone No.: 01275 248 345, Website: www.deeping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto. You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mfms.mufg.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No. : F 8604

Date: June 18, 2026
Place: Palwal, Haryana

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CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy

Date: June 20, 2026
 Place: Bengaluru

Interim Resolution Professional of Vivimed Labs Limited
 Reg. No.: IBB/I/PA-002/IP-N01078/2020-2021/13427

GVP INFOTECH LIMITED
 (CIN: L74110DL2011PLC221111)

Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406
 Email ID: secretnal@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
 Sd/-
 Dhaval Jitendrakumar Mistry
 Director
 DIN: 03411290

Date: 19th June, 2026
 Place: Delhi

TATA
TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER

The **Tata Power Company Limited** invites tender from eligible vendors for the following package.

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

DEE
 piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
 CIN: L74140HR1988PLC030225
 Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India
 Phone No.: 01275 248 345, Website: www.deeping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.miprms.mugf.com/>.

For DEE Development Engineers Limited
 Sd/-
 Ranjan Kumar Sarangi
 Company Secretary & Compliance Officer
 Membership No.: F 8604

Date: June 18, 2026
 Place: Palwal, Haryana

Balmer Lawrie Investments Limited
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
 Telephone No. - 033 2222 5227
 Email - lahoti.a@balmerlawrie.com
 Website - www.blinv.com

NLC India Limited
 (Navratna - Government of India Enterprise)
 Regd. Office: No.125, BSR Tower High Road, Mysak, Chennai 600 016
 Corporate Office: Block-1, Neyyal - 607 801, Cuddalore District, Tamil Nadu.
 CIN: L30260TN1956GO003057 Website: www.nlcindia.in

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
 (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man InfraProjects Limited CIN:L70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-
 Manoj Kumar Agarwal
 Resolution Professional
Man InfraProjects Limited (Under CIRP)
 Regn. No. IBB/I/PA-001/IP-P00714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027
 Place: Mumbai
 Date: 20.06.2026

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mugf.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
 Sd/-
Abhishek Lahoti
 Company Secretary and Compliance Officer
ACS 25141

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 **For NLC India Limited**
Place : Chennai **Company Secretary**

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
 CIN: L74899DL1981PLC012804
 Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana
 Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com
 Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfinitech.com.

For LUMAXINDUSTRIES LIMITED
 Raajesh Kumar Gupta
 Executive Director and Company Secretary
 M No. ACS 8709

Place: Gurugram
Date : 19/06/2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
 Email ID : cs@dicabs.com || Website : www.dicabs.com
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as 'MCA Circulars') and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as 'Postal Ballot Notice') by passing a Special Resolution by remote e-voting process ('remote e-voting') only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ('remote e-voting') on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfinitech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No.: 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfinitech.com> and will also be intimated to Stock Exchanges at www.bseindia.com and www.nseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfinitech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfinitech.com or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
 For, Diamond Power Infrastructure Limited
 Sd/-
Jayesh Patel
 Company Secretary
 ICSI Mem.No : A14898

Place : Ahmedabad
Date : 19-06-2026

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CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/PA-002/IP-N01078/2020-2021/13427

Date: June 20, 2026
Place: Bengaluru

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406
Email ID: secretarial@gvpinfotech.com, Website: <https://gvpinfotech.com>

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175323, Mobile: 8435632224) CIN: L28290MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package:

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man InfraProjects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year. As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.] The Corporate Debtor is not a MSME.

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man InfraProjects Limited (Under CIRP)
Regn. No. IBB/PA-001/IP-P00714/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2026
Place: Mumbai
Date: 20/06/2026

DEE
pipng systems

DEE DEVELOPMENT ENGINEERS LIMITED
CIN: L74140HR1988PLC030225
Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India
Phone No.: 01275 248 345, Website: www.deeipng.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeipng.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mn.pmcs.mfg.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No.: F 8604

Date: June 18, 2026
Place: Palwal, Haryana

Balmer Lawrie Investments Limited
[A Government of India Enterprise]

CIN: L65999WB2001GOI093759
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
Telephone No. - 033 2222 5227
Email - lahoti.a@balmerlawrie.com
Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ("IEPFA"), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mn.pmcs.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
ACS 25141

NLC India Limited
(Navratna - Government of India Enterprise)
Regd. Office: No.125, EBR, Pinner High Road, Noida, Chennai 600 016
Corporate Office: Block-1, Noyyal, - 607 801, Cuddalore District, Tamil Nadu.
CIN: L93060TN1956GOI003507 Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 **For NLC India Limited**
Place : Chennai **Company Secretary**

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
CIN: L74899DL1981PLC012804
Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana
Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com, Website: www.lumaxworld.in

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfinetech.com.

For LUMAX INDUSTRIES LIMITED
Rajeev Kumar Gupta
Executive Director and Company Secretary
M No. ACS 8709

Place: Gurugram
Date: 19/06/2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
Email ID : cs@dicabs.com | Website : www.dicabs.com
Phone : 02667-251354 / 251516 | CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their consent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfinetech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfinetech.com> and will also be intimated to Stock Exchanges at www.nseindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfinetech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfinetech.com or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For, Diamond Power Infrastructure Limited
sd/-
Jayesh Patel
Company Secretary
ICSI Mem.No. : A14898

Place : Ahmedabad
Date : 19-06-2026

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CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/I/PA-002/IP-N01078/2020-2021/13427

Date: June 20, 2026
Place: Bengaluru

Balmer Lawrie Investments Limited
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
 Telephone No. - 033 2222 5227
 Email - lahoti.a@balmerlawrie.com
 Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
 Sd/-
Abhishek Lahoti
 Company Secretary and Compliance Officer
ACS 25141

GVP INFOTECH LIMITED
 (CIN: L74110DL2011PLC221111)
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406
 Email ID: secretanal@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
 Sd/-
 Dhaval Jitendrakumar Mistry
 Director
 DIN: 03411290

Date: 19th June, 2026
 Place: Delhi

NLC India Limited
 (Navratna - Government of India Enterprise)
 Regd. Office: No.125, BSR, Banner Road, Mysore, Chennai 600 016
 Corporate Office: Block-1, Neyveli - 607 801, Cuddalore District, Tamil Nadu.
 CIN: L30260TN1956GO000307 Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited
 Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
 (CIN: L74899DL1981PLC012804)
 Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana
 Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com
 Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company for the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfin.tech.com.

For LUMAX INDUSTRIES LIMITED
 Rajeev Kumar Gupta
 Executive Director and Company Secretary
 M No. ACS 8709

Place: Gurugram
 Date : 19/06/2026

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
 (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man InfraProjects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-
 Manoj Kumar Agarwal
 Resolution Professional
Man InfraProjects Limited (Under CIRP)
 Regn. No. IBB/I/PA-001/IP-P00714/2017-2018/11222
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2026
 Place: Mumbai
 Date: 20.06.2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED
 Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
 Email ID : cs@dicabs.com || Website : www.dicabs.com
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfin.tech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.nseindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
 For, Diamond Power Infrastructure Limited
 Sd/-
Jayesh Patel
 Company Secretary
 ICSI Mem.No. : A14898

Place : Ahmedabad
 Date : 19-06-2026

DEE
 piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
 CIN: L74140HR1988PLC030225
 Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India
 Phone No.: 01275 248 345, Website: www.deeping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mipms.mufg.com/>.

For DEE Development Engineers Limited
 Sd/-
 Ranjan Kumar Sarangi
 Company Secretary & Compliance Officer
 Membership No.: F 8604

Date: June 18, 2026
 Place: Palwal, Haryana

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FINANCIAL EXPRESS

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INDIAN EXPRESS GROUP

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration or status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/PA-002/IP-N01078/2020-2021/13427

Date: June 20, 2026
Place: Bengaluru

GVP INFOTECH LIMITED
 (CIN: L74110DL2011PLC221111)
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406
 Email ID: secretanal@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER

The **Tata Power Company Limited** invites tender from eligible vendors for the following package:

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

DEE
 piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
 CIN: L74140HR1988PLC030225
 Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India
 Phone No.: 01275 248 345, Website: www.deeping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mprms.mugf.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No.: F 8604

Date: June 18, 2026
Place: Palwal, Haryana

Balmer Lawrie Investments Limited
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
 Telephone No. - 033 2222 5227
 Email - lahoti.a@balmerlawrie.com
 Website - www.blinv.com

NLC India Limited
 (Navratna - Government of India Enterprise)
 Regd. Office: No.125, BVR Tower High Road, Mysak, Chennai 600 016
 Corporate Office: Block-1, Neyyal - 607 801, Cuddalore District, Tamil Nadu.
 CIN: L30260TN1956GO000307 Website: www.nlcindia.in

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mprms.mugf.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
ACS 25141

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited
Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man InfraProjects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man InfraProjects Limited (Under CIRP)
Regn. No. IBB/PA-001/IP-00714/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2026
Place: Mumbai
Date: 20.06.2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
 Email ID : cs@dicabs.com || Website : www.dicabs.com
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the 'Act'), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the 'Rules') and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), Secretarial Standard-2 on General Meetings ('SS-2'), read with the guidelines prescribed by the Ministry of Corporate Affairs ('MCA') for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as 'MCA Circulars') and Circulars issued by Securities and Exchange Board of India ('SEBI Circulars') and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as 'the Company') to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as 'Postal Ballot Notice') by passing a Special Resolution by remote e-voting process ('remote e-voting') only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ('remote e-voting') on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfintech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.bseindia.com and www.nseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
 For, Diamond Power Infrastructure Limited
 Sd/-
Jayesh Patel
 Company Secretary
 ICSI Mem.No : A14898

Place : Ahmedabad
 Date : 19-06-2026

LUMAX INDUSTRIES LIMITED
 (FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)
TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,
 Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ('the IEPF Rules'), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF. In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**. The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section. In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account. The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAXINDUSTRIES LIMITED
Rajeev Kumar Gupta
 Executive Director and Company Secretary
M No. ACS 8709

Place: Gurugram
 Date : 19/06/2026

"IMPORTANT"

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CORRIGENDUM TO FORM G INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration status as MSME.

The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Date: June 20, 2026
Place: Bengaluru
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/IIIPA-002/IP-N01078/2020-2021/13427

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-7698828406, Email ID: secretary@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed Thursday, 25th June, 2026 as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (out of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mishra
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175323, Mobile: 8435633224) CIN: L28920MH1919PLC000587

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package:
1) **Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**
Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

DEE DEE DEVELOPMENT ENGINEERS LIMITED
CIN: L71440HR1988PLC002025
Regd. Address: Unit 1, Prithla - Tatarpur Road, Village Tatarpur, Dist. Palwal, Haryana - 121102, India
Phone No.: 01275 248 345, Website: www.deeengineering.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e. May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Meeting of the Company is also being made available on the website of the Company at https://www.deeengineering.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUFG Intime India Private Limited ("RTA") at <https://in.mpms.mufg.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No.: F 8604

Date: June 18, 2026
Place: Palwal, Haryana

Balmer Lawrie Investments Limited
(A Government of India Enterprise)

CIN: L65999WB2001GOI093759
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
Telephone No. - 033 2222 5227
Email - lahoti.a@balmerlawrie.com
Website - www.blinv.com

NLC India Limited
(Navratna - Government of India Enterprise)
Regd. Office: No. 135, EVR Paryar High Road, Kilpauk, Chennai 600 010
Corporate Office: Block-1, Neyveli - 607 801, Cuddalore District, Tamil Nadu.
CIN: L30090TN19550K003507, Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI/HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026
Place : Chennai
For NLC India Limited
Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	[Details of the corporate debtor's registration status as MSME.]

Manoj Kumar Agarwal
Sd/-
Resolution Professional
Man Infra Projects Limited (Under CIRP)
Regn. No. IBB/IIIPA-001/IP-PO0714/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2026
Place: Mumbai
Date: 20.06.2026

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialization (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/ja-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842

b. Master Circular dated 06.02.2026-
[https://www.sebi.gov.in/sebi_data/attachdocs/fe-b-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/fe-b-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842)

LUMAX INDUSTRIES LIMITED
CIN: L74899DL1981PLC012804
Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi - 110045
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana
Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com, Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED SHARES AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Unpaid Dividend Account of the Company which remains unpaid or claimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/Unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Nodal Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAX INDUSTRIES LIMITED
Raajesh Kumar Gupta
Executive Director and Company Secretary
MNo. ACS 8709

Place: Gurugram
Date : 19/06/2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED
Regd. Office : Vadadala, Phase - II, Savi, Vadodara, Gujarat, India - 391520
Email ID : cs@dicabs.com || Website : www.dicabs.com
Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to and in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for fully paid-up shares of Re. 1/- each (EVEN 9818). The voting rights for fully paid-up equity share shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to inward.ris@kfintech.com. All updations to be done through ISR Form only.

Mr. Ashish Shah, Acting Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.nseindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For, Diamond Power Infrastructure Limited
Sd/-
Jayesh Patel
Company Secretary
ICSI Mem.No : A14898

Place : Ahmedabad
Date : 19-06-2026

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CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST **VIVIMED LABS LIMITED**
(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration or status as MSME. The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/PA-002/IP-N01078/2020-2021/13427

Date: June 20, 2026
Place: Bengaluru

Balmer Lawrie Investments Limited
[A Government of India Enterprise]

CIN: L65999WB2001GOI093759
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
Telephone No. - 033 2222 5227
Email - lahoti.a@balmerlawrie.com
Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/ja-n-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/fe-b-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
ACS 25141

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Office No. 719, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-7698828406
Email ID: secretarial@gvpinfotech.com, Website: <https://gvpinfotech.com>

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2,00/- each with Re. 1,00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

NLC India Limited
(Navratna - Government of India Enterprise)
Regd. Office: No. 135, EVR Paryar High Road, KJGauk, Chennai 600 010
Corporate Office: Block-1, Nayal - 607 601, Cuddalore District, Tamil Nadu.
CIN: L39360TN1956G0003507. Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited
Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED **DK JAIN GROUP**
CIN: L74899DL1981PLC012804
Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi - 110046
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana
Phone: 0124-4760000, Email: lumaxshare@lumaxindia.com
Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)
TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,
Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF. In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/Unclaimed Dividend. The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (Including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Nodal Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAX INDUSTRIES LIMITED
Raajesh Kumar Gupta
Executive Director and Company Secretary
M No. ACS 8709

Place: Gurugram
Date : 19/06/2026

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175323; Mobile: 8435633224) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hams, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of places where majority of fixed assets are located The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 06th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest: ip.maninfraprojects@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.] The Corporate Debtor is not a MSME.

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBB/PA-001/IP-PO07/14/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2026
Place: Mumbai
Date: 20.06.2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED
Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
Email ID : cs@dicabs.com || Website : www.dicabs.com
Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to and in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of Issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfintech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.nseindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032, Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For, Diamond Power Infrastructure Limited
Sd/-
Jayesh Patel
Company Secretary
ICSI Mem.No. : A14898

Place: Ahmedabad
Date : 19-06-2026

DEE
piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
CIN: L74140HR1988PLC030225
Regd. Address: Unit 1, Prithila - Tatarpur Road, Village Tatarpur, Dist. Palwal, Haryana - 121102, India
Phone No.: 01275 248 345, Website: www.deeppiping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Registrar of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto. You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeppiping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.in.mpms.mufg.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No.: F 8604

Date: June 18, 2026
Place: Palwal, Haryana

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Road to Lead

INDIAN EXPRESS GROUP

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CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	Details of the corporate debtor or status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/I/PA-002/IP-N01078/2020-2021/13427

Date: June 20, 2026
Place: Bengaluru

GVP INFOTECH LIMITED
 (CIN: L74110DL2011PLC221111)
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406.
 Email ID: secretarial@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-47175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

NOTICE INVITING TENDER

The **Tata Power Company Limited** invites tender from eligible vendors for the following package.

1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

DEE
 piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
 CIN: L74140HR1988PLC030225
 Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India
 Phone No.: 01275 248 345, Website: www.deeengineering.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeengineering.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUFG Intime India Private Limited ("RTA") at <https://in.mn.ms.com/>.

For DEE Development Engineers Limited
Sd/-
Ranjan Kumar Sarangi
Company Secretary & Compliance Officer
Membership No.: F 8604

Date: June 18, 2026
Place: Palwal, Haryana

Balmer Lawrie Investments Limited
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
 Telephone No. - 033 2222 5227
 Email - lahoti.a@balmerlawrie.com
 Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026.

The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842
- b. Master Circular dated 06.02.2026- https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUFG Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
 Sd/-
Abhishek Lahoti
 Company Secretary and Compliance Officer
ACS 25141

NLC India Limited
 (Navratna - Government of India Enterprise)
 Regd. Office: No.125, BSR, Banner Road, Mysak, Chennai 600 016
 Corporate Office: Block-1, Neyyal - 607 801, Cuddalore District, Tamil Nadu.
 CIN: L30260TN1956GO003057 Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 **For NLC India Limited**
Place : Chennai **Company Secretary**

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
 (CIN: L74899DL1981PLC012804)
 Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana
 Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com
 Website: www.lumaxworld.in/lumaxindustries

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,
 Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in/lumaxindustries under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfin.tech.com.

For LUMAX INDUSTRIES LIMITED
Rajeev Kumar Gupta
 Executive Director and Company Secretary
M No. ACS 8709

Place: Gurugram
Date: 19/06/2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man InfraProjects Limited CIN:L70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man InfraProjects Limited (Under CIRP)
Regn. No. IBB/I/PA-001/IP-P00714/2017-2018/11222
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2025
Place: Mumbai
Date: 20.06.2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
 Email ID : cs@dicabs.com || Website : www.dicabs.com
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as 'MCA Circulars') and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as 'Postal Ballot Notice') by passing a Special Resolution by remote e-voting process ('remote e-voting') only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ('remote e-voting') on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfin.tech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.bseindia.com and www.nseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
 For, Diamond Power Infrastructure Limited
 Sd/-
Jayesh Patel
 Company Secretary
ICSI Mem.No. : A14898

Place : Ahmedabad
Date : 19-06-2026

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

FINANCIAL EXPRESS
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INDIAN EXPRESS GROUP

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CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED
(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-
T Narayana Swamy
Date: June 20, 2026
Place: Bengaluru
Interim Resolution Professional of Vivimed Labs Limited
Reg. No.: IBB/PA-002/IP-N01078/2020-2021/13427

Balmer Lawrie Investments Limited
(A Government of India Enterprise)

CIN: L65999WB2001GOI093759
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001
Telephone No. - 033 2222 5227
Email - lahota.a@balmerlawrie.com
Website - www.blinv.com

NOTICE TO SHAREHOLDERS

A. Special Window from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5th February, 2026 to 4th February, 2027 as per Securities and Exchange Board of India's Circular dated 30th January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6th February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

a. Circular dated 30.01.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842

b. Master Circular dated 06.02.2026-
https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842

B. Second 100 Days Campaign, "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026

In furtherance to the communication dated 27th March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1st April, 2026 to 9th July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

Place: Kolkata
Date: 18th June, 2026
For Balmer Lawrie Investments Limited
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
ACS 25141

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Office No 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-7698829406, Email ID: secretariat@gvpinfotech.com Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (out of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited Sd/-
Dhaval Jitendrakumar Mistry
Director
DIN: 03411290

Date: 19th June, 2026
Place: Delhi

NLC India Limited
(Navratna - Government of India Enterprise)
Regd. Office: No.135, EVR Perambur High Road, Kippak, Chennai 600 010
Corporate Office: Block-I, Naypal - 607 801, Gudalore District, Tamil Nadu, CIN: L03090TN1956G0003507 Website: www.nlcindia.in

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1st April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04th February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04th February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at inward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2nd Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited
Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

LUMAX INDUSTRIES LIMITED
(CIN: L74899DL1981PLC012804)
Registered Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046
Corporate Office: Plot No. 378, Udyog Vihar, Phase V, Gurugram-122016, Haryana
Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com, Website: www.lumaxworld.in

(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,
Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at www.lumaxworld.in under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at www.mca.gov.in and sending physical copy of the same, duly signed, to the attention of Nodal Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 378, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAX INDUSTRIES LIMITED
Raajesh Kumar Gupta
Executive Director and Company Secretary
MNo. ACS 8709
Place: Gurugram
Date : 19/06/2026

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175323; Mobile: 943563324) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package:
1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3rd July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**TataPower - Business Associates - Tender Documents**) only.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED
RESIDENTIAL BUILDINGS AND COLONISING
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office. 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website. The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai
5.	Installed capacity of main products/ services. The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year. As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen. As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL. Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL. Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest. 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants. 13th July, 2026
12.	Last date for submission of objections to provisional list. 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants. 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants. 24th July, 2026
15.	Last date for submission of resolution plans. 24th August, 2026
16.	Process email id to submit Expression of Interest. ip.maninfraprojects@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.] The Corporate Debtor is not a MSME.

Sd/-
Manoj Kumar Agarwal
Resolution Professional
Man Infraprojects Limited (Under CIRP)
Regn. No. IBB/PA-001/IP-P00714/2017-2018/11222
AFA No: AA1/11222/2017/300627/109155 Valid till 30/06/2027
Place: Mumbai
Date: 20.06.2026

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520
Email ID : cs@dicabs.com || Website : www.dicabs.com
Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to and in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot Notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, **June 20, 2026 (9:00 a.m. IST)** and end on Sunday, **July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9318)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to inward.ris@kfintech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No.: 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at www.dicabs.com, website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at www.nseindia.com and www.bseindia.com.

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at evoting@kfintech.com or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For, Diamond Power Infrastructure Limited
Sd/-
Jayesh Patel
Company Secretary
ICSI Mem.No : A14898
Place : Ahmedabad
Date : 19-06-2026

DEE
piping systems

DEE DEVELOPMENT ENGINEERS LIMITED
CIN: L74140HR1988PLC030225
Regd. Address: Unit 1, Priitha - Tatarpur Road, Village Tatarpur, Dist. Palwal, Haryana - 121102, India
Phone No.: 01275 248 345, Website: www.deepiping.com

CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Registrar of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto. You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mpms.mufg.com/>.

For DEE Development Engineers Limited Sd/-
Ranjana Kumar Sarangi
Company Secretary & Compliance Officer
Membership No.: F 8604
Date: June 18, 2026
Place: Palwal, Haryana

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CORRIENDUM
In the Public Notice published on 19/06/2026 issued by Goshar Alliance LLP (LLPIN: AAC-1385) with respect to the Municipal/Leasehold Plot of Land measuring 876.25 sq m bearing Plot No. 276 of Dadar Matunga Estate, C.S. No. 215/10 of Matunga Div., Ward No. FN 7485(1) together with the cessid building standing thereon known as 'Ganesh Bhuvan', situated at Deodhar Road, Matunga East, Mumbai 400 019, in the list of tenants/occupants, inadvertently, the following entry was not mentioned.

PUBLIC NOTICE
Notice is hereby given that the original Agreement for Sale dated 23rd July 1979 executed between Ms. Shah and Company and Mr. Mohanbhai Kanjadas Patel in respect of Flat No. 9-AB, Gagandeep CHS Ltd., Keshavnagar, Ghandhinagar, Mumbai - 400078, has been lost/misplaced and is not traceable, lost report no. 75501-2026 has been lodged.

PUBLIC NOTICE
Notice is hereby given to the public at large that, my clients Mr. DHANIBR HARCHARAN SURI & MR. ASIF ABDULLATIF PATEL, designated partners of M/s. ADS LAND ESTATE LLP, have agreed to purchase the leasehold right in respect of Plot Number D-76/6, in the Trans Thane Creek Industrial Area, MIDC, within the village limits of Bonsari and within the limits of Navi Mumbai Municipal Corporation, Taluka and Sub-Registration District Thane, containing by admeasurement 1200 sq mtrs together with built up area of 301.44 sq. mtrs (hereinafter referred to as "the said plot") from M/s. ARCTIC ICE INDUSTRIES PRIVATE LIMITED.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MAN INFRA PROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF DOMESTIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

PUBLIC NOTICE
Shefali Sahita is going to surrender her SEBI registration certificate as a Research Analyst with registration number INH000002566 and BSE RA Enlistment Number (not applicable) and that if anyone has any grievances, they can lodge the grievances at scores.sebi.gov.in

The Panvel Co-op Urban Bank Ltd Panvel
471, Kapad Bazar, Tilak Road, Panvel - 410 206, Dist. Raigad.
Email ID - panvel_urban5@rediffmail.com /panvelurban0065@gmail.com Tel: 7400152316

AUCTION SALE NOTICE
WHEREAS the undersigned being the Authorized Officer of the Bank, under Securitization & Reconstructions of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued Demand Notice to following Borrowers/Mortgagors calling upon them to repay the outstanding due amount mentioned in the said notices. However, the Borrowers/Mortgagors, having failed to repay the said due amount, the undersigned have taken PHYSICAL POSSESSION of the following properties in the exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8 of the said Rules.

Table with 7 columns: Sr. No., Name of the Borrower / Guarantor / Mortgagor, Description of Property (to be auctioned), Date of Demand Notice and O/s Amount, Fixed Reserve Price, EMD Rs.10% of the Reserve Price, Inspection Date & Time.

Further to this PUBLIC NOTICE for Auction Sale of the above said Assets/properties (in terms and conditions of the SARFAESI, Act 2002 and rules thereunder), THE PANVEL CO-OP URBAN BANK LTD invites OFFERS THROUGH AUCTION for the said properties on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". THE TERMS & CONDITIONS OF THE AUCTION SALE ARE AS FOLLOWS:-

IDFC FIRST Bank Limited
(Erstrwhile Capital First Limited and amalgamated With IDFC Bank Limited)
CIN: L65110TN2014PLC097792 Registered Office: KRM Towers, 8 Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

PUBLIC NOTICE
GOLD RE-AUCTION CUM INVITATION NOTICE (ONLINE)
Notice is hereby given to the Below mentioned borrowers and the general public that the borrowers have availed loan facilities from IDFC FIRST Bank Limited by pledging Gold ornaments and despite repeated reminders and notices, the borrower has failed to repay the outstanding dues within the stipulated time under the facility. The following LANS were put up for auction in physical mode previously which did not prove successful.

Table with 3 columns: LOAN ACCOUNT NO., NAME OF BORROWER, BRANCH NAME. Includes entry for 169952201 MUJAHID SHABIR KAMATE BHOSARI BRANCH.

In the event of the auction any surplus amount is realized from this auction, the same shall be refunded to the concerned borrower and if there is any deficit/shortfall post the auction, the balance amount shall be recoverable from the borrower through appropriate legal proceedings. IDFC FIRST Bank has the authority to remove the following account from the auction without prior intimation. Further IDFC FIRST Bank reserves the right to change the Auction Date without any prior notice.

Bihar Medical Services & Infrastructure Corporation Limited
2nd & 3rd Floor, Swasthya Bhawan, Behind IGIMS, Sheikhpura, Adjacent to State Health Society, Bihar, Patna- 800014
Phone/Fax: +919006405255, + 94711009193

TENDER NOTICE
Tender for rate contract and supply of Drugs for different healthcare facilities of state of Bihar
Notice Inviting Tender Ref No.: -BMSIC/DRUGS/26-07 (Only through E- Tender on website: - www.eproc2.bihar.gov.in)

Tender Schedule table with columns: Tender Reference No., Date of Pre-Bid meeting, Last date and time of submission of online bids, Last date and time for submission of EMD and Tender Fees, Date, Time and Place of opening of Technical Bid, Date and time of opening of Financial Bids, Validity of Tender, Cost of the tender document.

GRIHUM HOUSING FINANCE LIMITED
Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014 Branch Off Unit: Shivkala Arcade, 1st Floor, Shivkala Arcade, Tarapur Road, Boisar, Mumbai, Maharashtra-401501
E-AUCTION - SALE NOTICE
Sale of secured immovable asset under SARFAESI Act

Public Notice regarding the auction of a plot of land measuring 104 On 1st Floor, "C" Wing, Area Admeasuring 28.06 Sq. Mtrs. (Carpet Area) In The Building Known As 'K. M. Residency' Building No. 13, Constructed On Land Bearing Survey No. 27 Hissa No. 1/A, 1/B, 1/C, 2 (Part), 7, 1/A (Part), 3, 5/B, 5/A, 6, 5/B Survey No.33 Hissa No. 4, 6, 8, 10, 16, 17, 2, 3, 5, 9, 12, 13, 15, 19, 1, 7, 11, 14, 18, Lying Being And Situate At Village- Pam Thembhi Taluka- District-Palghar.

पुणे महानगरपालिका, पुणे
मुख्य अभियंता (प्रकल्प) कार्यालय
निविदा जाहिरात
विक्ती कालावधी दिनांक: -- २०/०६/२०२६ ते २९-०६-२०२६ दुपारी ३.०० पर्यंत
स्वीकृती दिनांक: -- २०-०६-२०२६ ते २९-०६-२०२६ दुपारी ३:०० पर्यंत

MIRA-BHANDAR MUNICIPAL CORPORATION BHANDAR (W)
LATE INDIRA GANDHI BHAWAN, CHHATRAPTI SHIVAJI MAHARAJ MARG, BHANDAR (W), TQ. & DIST. THANE 401 101
NOTICE
(UNDER SECTION 37 OF MAHARASHTRA REGIONAL AND TOWN PLANNING ACT-1966)

Whereas, the Revised Development Plan of the city of Mira- Bhayander (hereinafter referred to as "the said Development Plan") has been sanctioned by the Government's Urban Development Department, under section 31(1) of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") vide Notification No.TPS-1296/847/CR-162/96/UD-12, dated the 14th May, 1997 and has come into force with effect from 15th July, 1997 and the Excluded Part of the said Development plan has been sanctioned by the Government's Urban Development Department vide Notification No. TPS-1298/941/CR-89/98/UD-12, dated the 25th August, 2000 which came into force with effect from the 15th October, 2000. The aforesaid Notifications are hereinafter referred to as "the said Notifications".

Whereas, the Appointed Officer and Assistant Director, Town Planning, Thane Branch Office, after undertaking the requisite statutory process for revision of the aforesaid Development Plan, Submitted the same to the government under Section 30 of the said act on 25 Oct 2023 and the said revised draft Development Plan has been sanctioned excluding the modifications of a substantive nature (EP) by the Government's Urban Development Department vide Notification No. TPS-1225/452/CR60/25/SM/UD-12, dated the 26th April 2026 under Section 31(1) of the said Act. (hereinafter referred to as "the said Sanctioned Development Plan")

Whereas, Metro Line No. 09, extending from Dahisar to Kashigao Station within the jurisdiction of the Mira-Bhayandar Municipal Corporation, was inaugurated on 07 April 2026 by the Hon'ble Chief Minister and the Hon'ble Deputy Chief Minister;
And Whereas, the Hon'ble Deputy Mayor, Mira-Bhayandar Municipal Corporation, vide letter dated 08/04/2026, has informed the Administration regarding the need to provide parking facilities at the aforesaid Metro Station and to undertake planning for bus connectivity, two-wheeler parking arrangements, and an auto-rickshaw stand for the convenience of commuters;

IN THE COURT OF
SMALL CAUSES AT MUMBAI
Exhibit-22
IN &
R.A.E. & R. SUIT No. 136 OF 2012
Lalji Shamji Thakkar (Deceased since Deceased)
Karta of Shamji Moraji (H. U. F.)
Aged about 82 years, Occupation Business
Having address at onlooker building 5th floor Sir P. M. Road, Mumbai - 400001.
Shri. Kishor Shamji Takkar, Age: 82 years, Occp: Business
Karta of Shamji Moraji (H. U. F.) residing at Onlooker Building, 5th floor, Sir P. M. Road, Mumbai 400 001.
Versus
Madhusudan Mahadeo Mithbawkar aged 70 years, occ. Retired
Residing at Room No. 21, Chawl, No. C, Shamji Moraji Road, Chapsi Bhirji Road, Mazgaon, Mumbai - 400010.
AND
1. Shri. Laxman Shantaram Bawkar alias Mithbawkar, Occ: Retired, Aged 56 years, residing at Shri Suryakund Mahapurush CHS Ltd., Gunpowder Road, Mazgaon, Mumbai - 400010.
2. Shri Suresh Shantaram Bawkar alias Mithbawkar, Aged about 66 years, Occ: Retired, residing at K-85, Kankan Nagar, P. Kolnis Road, Mahim, Mumbai- 400016.
3. Shri. Subhash Shantaram Bawkar alias Mithbawkar, Aged about 63 years, Occ: Retired, Residing at B/202, Kailash Park, Retibunder Cross Road, Gaudve, Dombivali (W).
4. Shri. Ram Shantaram Bawkar alias Mithbawkar, Aged about 55 years, Occ: Service residing at Shri Suryakund Mahapurush CHS Ltd., Gunpowder Road, Mazgaon, Mumbai - 400010.
5. Shri. Mukesh Shantaram Bawkar alias Mithbawkar, Aged 46 years, Occ: Business, at present residing at, Shri Suryakund Mahapurush CHS Ltd., Gunpowder Road, Mazgaon, Mumbai-400010.
6. Mrs. Bharati Murdhar Rumble Aged about 60 years, Occ: Housewife, Residing at Sneha Bandhan CHS Ltd., Sector 3, Near Sanpada Station (E), Navi Mumbai - 400705.
7. Smt. Gangavati Shataram Bawkar, (Deceased since Deceased) Alias Mithbawkar, Aged 80 years, Occ: Housewife, At present residing at Shri Suryakund Mahapurush CHS Ltd., Gunpowder Road, Mazgaon, Mumbai-400010.
....Prop. Defendants
To,
The Proposed Defendant No. 6 abovenamed,
WHEREAS, the Plaintiff abovenamed has instituted the above suit against Defendants praying therein that the Defendant may be ordered and decreed to quit vacate and delivery over quite, vacant and peaceful possession of the suit premises i.e Room No. 21, Chawl No. C situated at Shamji Moraji Chawl, Chapsi Bhirji Road, Mazgaon, Mumbai 400010 and Inquiry into mesne profit can be ordered under Order 20 Rule 12 of the C. P. Code from the date of the suit till the possession is handed over to the Plaintiffs and for such other and further reliefs, as prayed in the plaint.

AND WHEREAS, the Plaintiffs abovenamed have taken out an Amendment Application dated 22nd July, 2024 i.e. Exhibit No. 22 praying therein that the plaintiff may be allowed to delete the name of the defendant from the cause title of the Plaintiff and the names of the proposed defendants may be allowed to be added in the cause title of the plaint by allowing the amendment in plaint as per schedule annexed to the application and for such other and further reliefs, as prayed in the application.

YOU ARE hereby summoned to appear and directed to file Written Statement within 30 days from the service of summons and the Defendant hereby wanted to appear and file reply before the Hon'ble Judge presiding in Court Room No. 20, 4th floor, New Annex Building, Small Causes Court, Lokmanya Tilak Marg, Mumbai - 400 002, in person or by authorized pleader duly instructed on the 29th June, 2026 at 11.00 a. m. to show cause against the Application filing wherein the said Application will be heard and determined Ex-parte.

YOU may obtain the copy of the said Plaintiff and Amendment Application at Exh - 22 from the Court Room No. 20 of this Court.
Given under seal of the Court, this 05th day of May, 2026
sd/- Registrar

१ जुलैपासून अहमदाबादमधील मालमत्ता दरांत ५ ते १० टक्के वाढ

अहमदाबाद

१ जुलैपासून अहमदाबादमधील मालमत्ता दरांत ५ ते १० टक्के वाढ होणार आहे. अहमदाबाद येथे झालेल्या कॉन्फेडरेशन ऑफ रिअल इस्टेट डेव्हलपर्स असोसिएशन ऑफ इंडियाच्या बैठकीत ४०० हून अधिक बांधकाम व्यावसायिकांनी हा अंतिम निर्णय घेतला. बांधकाम साहित्याच्या वाढत्या किमती आणि जागतिक पुरवठा साखळीतील अडथळ्यांमुळे बांधकाम व्यावसायिकांनी हा दरावाढीचा निर्णय घेतला.

किमतीत थेट १० टक्के वाढ होईल. मध्या सुरु असलेल्या आणि पूर्णत्वाकडे आलेल्या प्रकल्पांच्या किमतीत बांधकामाच्या टप्प्यानुसार ५ टक्के पर्यंत वाढ केली जाईल. सिमेंट, स्टील (लोखंड), ल्युमिनियम, विटा आणि टाइल्स यांसारख्या आवश्यक बांधकाम साहित्याचे दर २० ते ६० टक्के वाढले आहेत. काही उत्पादनांच्या किमतीत तब्बल ८०% पर्यंत वाढ झाली आहे. मध्य पूर्व आशियातील युद्धजन्य परिस्थितीमुळे आंतरराष्ट्रीय पुरवठा साखळी विस्कळीत झाली असून इंधन आणि आयातीचा खर्च वाढला आहे.

केरळ विधानसभेत सर्वसामान्यांनाही प्रश्न विचारण्याची परवानगी मिळणार?

तिरुवनंतपुरम

केरळ विधानसभा एक क्रांतिकारी पाऊल उचलण्याचा विचार करत आहे. निवडून आलेल्या लोकप्रतिनिधींसाठी राखीव असलेला सभागृहात प्रश्न विचारण्याचा विशेषाधिकार आता सर्वसामान्य नागरिकांनाही देण्याचा प्रस्ताव केरळ विधानसभेत मांडण्यात येणार आहे.



केरळ विधानसभेत सर्वसामान्यांनाही प्रश्न विचारण्याची परवानगी मिळणार?

केरळ विधानसभेचे अध्यक्ष तिरुवनचूर राधाकृष्णन यांनी सांगितले की, सामान्य नागरिकांना सभागृहात प्रश्न विचारण्याची परवानगी देण्याच्या प्रस्तावावर विधानसभा विचार करत आहे. प्रस्तावित सुधारणेचा उद्देश विधानसभेला अधिक सहभागी बनवणे असून, केरळ निवडून आलेल्या प्रतिनिधींनाच नव्हे, तर त्यांना निवडून देणाऱ्या लोकांनाही मोठी भूमिका देणे हा आहे.

रवैबरमध्ये दहशतवाद्यांविरुद्ध विशेष लढाऊ पथक स्थापन

पेशावर

पकिस्तानच्या रवैबरमध्ये दहशतवादी कारवायांना आळा घालण्यासाठी ४०० जणांचे एक 'विशेष लढाऊ पथक' स्थापन केले आहे. या पथकातील कमांडोजना ९० दिवसांसाठी पेशावर येथे तैनात केले जाईल आणि त्यांना नियमित पोलीस कर्तव्यातून सूट दिली जाणार आहे.

या पथकात ४०० उच्च-प्रशिक्षित पोलीस कर्माचांच्या समावेश असेल, ज्यांची निवड 'एलीट फोर्स'मधून अत्यंत कडक वैद्यकीय, शारीरिक आणि मानसिक चाचण्यांमधून केली जाईल. हे पथक ४५ जणांच्या तुकड्यांमध्ये विभागले जाईल आणि त्यांना ९० दिवसांसाठी सविस्तर तालिम देण्यासाठी व शेर कठण्यासाठी हा क्युआर कोड रकबेन करा



प्रांतातील सर्वाधिक संवेदनशील भागात गुप्तचर आधारित कारवाईसाठी पाठवले जाईल.

९० दिवसांच्या कार्यकाळांतून या कमांडोजना पुढील ३० दिवसांच्या अत्यंत कठोर प्रशिक्षणासाठी नौशेरा येथील 'एलीट पोलीस ट्रेनिंग सेंटर'मध्ये पाठवले जाईल. दहशतवाद्यांच्या वाढत्या कारवायांचा मुकाबला करण्यासाठी आणि लक्षित करवासाठी अरब दहशतवादी नेतृत्वक नष्ट करणे, हे या पथकाचे मुख्य उद्देश आहे.

बडोद्यातील एसएसजी रुग्णालयात नमाज पठण केल्याने नवा वाद

बडोदा

बडोदा येथील सर सयाजीराव जनरल (एसएसजी) रुग्णालयाच्या बाह्यरुग्ण विभागात ३ जणांना नमाज पठण केल्याचा व्हिडिओ व्हायरल झाल्यानंतर नवा वाद सुरू झाला आहे. या घटनेवर विश्व हिंदू परिषद आणि बजरंग दलाच्या कार्यकर्त्यांनी रुग्णालय प्रशासनाकडे चौकशी करून कारवाईची मागणी केली. मग या प्रकरणाची गांभीर्याने दखल घेऊन आता रुग्णालय प्रशासनाने चौकशीचे आदेश दिले. या रुग्णालयाचे अधीक्षक डॉ. रंजन अय्यर यांनी सांगितले की, विश्व हिंदू परिषद आणि बजरंग दलाच्या कार्यकर्त्यांनी ही बाब निदर्शनास दिली. या घटनेचा व्हिडिओ सध्या व्हायरल झाला. आम्ही सीसीटीव्ही फुटेजची



पडताळणी केली. ही घटना सोमवारी संध्याकाळी इमरतीच्या तळमजल्यावर घडली. व्हिडिओमध्ये दिसणारे लोक एका रुग्णाचे नातेवाईक होते. ते शांततेत नमाज पठण करत होते. या प्रकरणांमुळे रुग्णालयाच्या कामकाजात कोणतीही बाधा आली नाही किंवा इतर रुग्ण आणि नातेवाईकांना कोणताही त्रास झाला नाही. सध्या आम्ही या घटनेशी संबंधित तथ्यांची पडताळणी करत आहोत. दरम्यान, काही दिवसांपूर्वी महाराज सयाजीराव विद्यापीठाच्या (एमएसयू) कॅम्पसमध्ये नमाज पठण केल्या जात असल्याच्या व्हिडिओनंतर ही घडामोड समोर आली आहे. या व्हिडिओमुळे धार्मिक कार्यासाठी सार्वजनिक संस्थांच्या वापराबाबत पुन्हा एकदा चर्चा सुरू झाली आहे.

लेबनॉनवर इस्त्रायली हल्ले सुरुच अमेरिका-इराणमधील चर्चा रथगित

वॉशिंग्टन

अमेरिका आणि इराण यांच्यात फ्रान्समध्ये काल शान्ता करारवर स्वाक्ष्य झाल्यानंतर आज स्वित्झर्लंडमध्ये पुढील चर्चा होणार होती. परंतु ही बैठक अचानक स्थगित करण्यात आली. कारण शान्ता करार असूनही इस्त्रायलने लेबनॉनवरील हल्ले सुरुच ठेवले आहेत. आज इस्त्रायली हल्ल्यांमध्ये १८ लोकांचा

मृत्यू झाला. दुसरीकडे, हिजबुल्लाहच्या हल्ल्यांमध्ये एका रुग्णाचा बटालियन कमांडरसह ४ इस्त्रायली सैनिक ठार झाले आहेत. अमेरिका आणि इराण यांच्यातील युद्ध संघटनेसाठी अंतरिम करारवर स्वाक्ष्य झाल्या आहेत. डोनाल्ड ट्रम्प यांनी बुधवारी रात्री फ्रान्समधील व्हर्साय पॅलेसमध्ये यासंबंधीच्या सामंजस्य करारवर स्वाक्ष्य केल्या.

Industrial And Prudential Investment Company Limited. NOTICE FOR LOSS OF SHARE CERTIFICATE(S). Notice is hereby given that the certificate(s) of Industrial And Prudential Investment Company Limited for the under mentioned securities are stated to have been lost or misplaced and the registered holders have applied to the company for issue of duplicate Share Certificate(s).

आता फक्त दाऊद इब्राहिम भाजपात याचचा बाकी आहे आपच्या संजय सिंह यांचा घणाघात नवी दिल्ली

पश्चिम बंगालमध्ये भाजपाने केलेल्या फोडाफोडीच्या राजकारणावर आम आदमी पार्टीचे नेते खामदार संजय सिंह यांनी जळजळीत भाष्य केले. आता फक्त अंडरवर्ल्ड डॉन दाऊद इब्राहिमने तेवढा भाजपात प्रवेश करणे बाकी आहे, अशी घणाघाती टीका सिंह यांनी केली. ते म्हणाले की, ममता बॅनर्जी विधानसभा निवडणुकीत पराभूत झाल्या आहेत. आता त्यांचा तृणमूल काँग्रेस पक्षही भाजपाचे फोडला आहे. भाजपाच्या वळघणीला जाऊन बसलेल्या तृणमूलाच्या नेत्यांमध्ये काही मुसलमान नेतेही आहेत. त्यांना लाज वाटली पाहिजे. भाजपा मुसलमानांचा द्वेष करते. त्यांचे मांब लिंगिच बुरले, त्यांच्या घरावर कुलडोझर चालवते.

पनवेल महानगरपालिका, पनवेल. ता. पनवेल, जि. रायगड, पिन नं. ४१० २०६. कार्यालय : २७४५८०४०/४१/४२. फॅक्स नं. : ०२२-२७४५२२३३. Email : panvelcorpn@gmail.com. ई-निविदा सूचना मलिनःस्सराण विभाग

कुत्रा आडवा आल्याने वृद्धेचा दुचाकीवरून पडून मृत्यू

बेळगाव - कुत्रा आडवा आल्याने दुचाकीस्वाराने जोरात ब्रेक दाबल्याने मागे बसलेल्या ७५ वर्षीय वृद्धेचा रस्त्यावर पडून मृत्यू झाला. काल सायंकाळी बेळगाव-बागलकोट मार्गावर सांबऱ्याजवळ हा अपघात झाला. या अपघातातील मृत महिलेचे नाव शांतव्वा बसप्पा कलमठ असे आहे. त्या आपल्या मुलासोबत नातेवाईकांच्या घरी जाऊन दुचाकीवरून बेळगावकडे परतत होता. काल सायंकाळी पाचच्या सुमारास सांबरा गावाजवळ अचानक कुत्रा रस्त्यावर आल्याने मुलाने जोरात ब्रेक दाबला.

कल्याण डोंबिवली महानगर पालिका, कल्याण. अभिव्यक्ती स्वारस्य निवेदन सूचना क्र. ०२/२६-२७. भटक्या व मोकाट श्वानांचे निर्बिबीकरण करणे, रेबिज रोगाचे लसीकरण करणे व जंतुनाशक औषध देणेकरिता भारतीय जीव जंतु कल्याण मंडळ यांची मान्यता प्राप्त संस्थांकडून सन २०२६-२७ ते २०३०-३१ या पाच आर्थिक वर्षांकरिता नमुद केल्या अटी व शर्तीस अधीन राहून स्वार्स्य अभिव्यक्ती निवेदन मागविण्यात येत आहे.

भारताने कडक नियम लागू केले नेपाळने चहा उत्पादन थांबवले

काठमांडू

भारताने नेपाळी चहाच्या आयातीवर कठोर गुणवत्ता मानके लागू केल्यानंतर नेपाळी चहा उत्पादकांनी अनिश्चित काळासाठी उत्पादन थांबवण्याची घोषणा केली आहे. भारत हा नेपाळी चहाचा सर्वात मोठा खरेदीदार देश असल्याने या निर्णयामुळे नेपाळच्या चहा उद्योगाचे कंबरडे मोडले आहे. गेल्या आठवड्यात 'टी बोर्ड ऑफ इंडिया'ने स्पष्ट केले होते की, भारताने आयात होणारा चहा भारतीय मानकानुसार योग्य आहे की नाही, हे तपासण्यासाठी नियम कडक करण्यात आले आहेत. भारतातील ग्राहकांच्या आरोग्याची सुरक्षा आणि



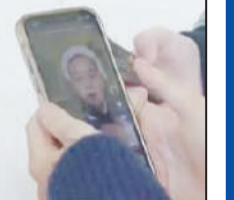
चहाची गुणवत्ता राखण्यासाठी हे पाऊल उचलण्यात आले आहे.

चहाची गुणवत्ता राखण्यासाठी हे पाऊल उचलण्यात आले आहे. हा नियम केवळ भारतातील घस्युती वापरसाठी येणाऱ्या चहावरच नाही, तर चहाच्या मिश्रणासाठी आणि पुन्हा निर्यात करण्यासाठी येणाऱ्या चहावरही लागू असेल. त्यामुळे आता भारताने येणारा चहा केवळ 'सुपर क्वालिटी'चाच असावा लागेल. भारताच्या या कडक भूमिकेनंतर नेपाळमधील चहा उत्पादक, विशेषतः कोशी प्रांतातील इलाम जिल्ह्यातील उत्पादक हवालदील झाले आहेत.

यूएईत १५ वर्षांखालील मुलांना सोशल मीडिया वापरावर बंदी

अबु धाबी

संयुक्त अरब अमिरातीत (यूएई) १५ वर्षांखालील मुलांना सोशल मीडिया वापरावर बंदी घालण्यात आली आहे. मुलांच्या सुरक्षिततेसाठी हा निर्णय घेणारा यूएई पहिला अरब देश ठरला आहे. या निर्णयामुळे यूएईतील १५ वर्षांखालील मुलांना सोशल मीडिया प्लॅटफॉर्मवर वैयक्तिक खाती उघडण्यास, वापरण्यास किंवा ऑपरेट करण्यास पूर्णपणे मनाई करण्यात आली आहे. सोशल मीडिया कंपन्यांसाठी एआय आधारित सक्तीची बंद पडताळणी प्रणाली लागू करण्यात आली, ज्यामुळे केवळ चुकीची जन्मतारीख टाकून खाते उघडता येणार नाही. १५ आणि १६ वयोगटातील मुलांना सोशल मीडिया वापरण्याची परवानगी आहे, परंतु त्यांच्यासाठी सुरक्षितता नियंत्रणे आणि व्याख्या योग्यतेनुसार सामग्री लागू असतील. सोशल मीडिया कंपन्यांना नवीन नियमांची अंमलबजावणी करण्यासाठी आणि १५ वर्षांखालील मुलांची खाती शोधून ती बंद करण्यासाठी १२ महिन्यांचा काळ देण्यात आला आहे.



यूएईत १५ वर्षांखालील मुलांना सोशल मीडिया वापरावर बंदी घालण्यात आली आहे.

पाणीटंचाईमुळे आमदार निवासात कागदी प्लेट! वडेद्वारांचा दावा

जाहीर सूचना. कॉर्पोरेट ग्रुपको म. ए. इन्स्टिट्यूट प्रायव्हेट लिमिटेडच्या वैयक्तिक जामीनदार श्री. सारंगा ए. अग्रवाल यांच्या धनकांचे लक्ष वेधण्याकरिता. संपंबधित तपशील: वैयक्तिक जामीनदार (पौजी) चे नाव, पौजीच्या निवासाचा पत्ता, निवृत्त अधिकार्याच्या आदेशाने तपशील, आयातीची, २०१६ अंर्णित पौजीच्या संदर्भित दिवाळखोरी दरात प्रक्रिया सुरु होण्याचा दिनांक, दरात व्यावसायिकांचे नाव आणि नोंदणी क्रमांक, मंडळाकडे नोंदणी केल्यानुसार दरात व्यावसायिकांचा पत्ता आणि ई-मेल, दरात व्यावसायिकांसह पर्यावरणकारिता वापरण्याचा पत्ता आणि ई-मेल, दावे सादर करण्याचा अंतिम दिनांक, संपंबधित अर्ज वेधे उपलब्ध.

जाहीर सूचना. जाहीर सूचना. कॉर्पोरेट ग्रुपको म. ए. इन्स्टिट्यूट प्रायव्हेट लिमिटेडच्या वैयक्तिक जामीनदार श्री. अनुभव ए. अग्रवाल यांच्या धनकांचे लक्ष वेधण्याकरिता. संपंबधित तपशील: वैयक्तिक जामीनदार (पौजी) चे नाव, पौजीच्या निवासाचा पत्ता, निवृत्त अधिकार्याच्या आदेशाने तपशील, आयातीची, २०१६ अंर्णित पौजीच्या संदर्भित दिवाळखोरी दरात प्रक्रिया सुरु होण्याचा दिनांक, दरात व्यावसायिकांचे नाव आणि नोंदणी क्रमांक, मंडळाकडे नोंदणी केल्यानुसार दरात व्यावसायिकांचा पत्ता आणि ई-मेल, दावे सादर करण्याचा अंतिम दिनांक, संपंबधित अर्ज वेधे उपलब्ध.

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